ITEM NO.14

SECTION XIV

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.19195/2017

COURT NO.2

(Arising out of impugned final judgment and order dated 02-12-2016 in WPC No. 7102/2011 passed by the High Court of Delhi at New Delhi)

PIONEER OVERSEAS CORPORATION

Petitioner(s)

VERSUS

KAVERI SEED COMPANY LIMITED AND OTHERS Respondent(s)

(With appln.(s) for permission to additional documents)

WITH <u>S.L.P.(C)</u> Nos.19305-19306/2017 (With appln.(s) for c/delay in filing SLP and exemption from filing certified copy of the impugned judgment)

Date : 31-07-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s)	 Mr. Shyam Divan, Sr. Adv. Mr. Pravind Anand, Adv. Mr. Aditya Verma, AOR Ms. Geetanjali Visvanathan, Adv. Ms. Asavari Jain, Adv. Ms. Jennifer Rohita Xavier, Adv. Ms. S. Lakshmi, Adv. Mr. Govind Manoharan, Adv.
	Mr. Ranjit Kumar, SG Ms. Rashmi Malhotra, Adv. Mr. Prateek Jaillan, Adv. Mr. Raj Bahadur Yadav, Adv. Mr. Shreekant N. Terdal, AOR
For Respondent(s)	Mr. Jayant Bhushan, Sr. Adv. Mr. Ranjan Kumar Pandey, AOR Mr. Abhishek Saket, Adv. Ms. Shahana Farah, Adv.

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Mr. Sandeep Bisht, Adv.
Mr. Anshumaan Bahadur, Adv.
Mr. Subhramonium Prasad, Sr. Adv.
Mr. Prashant Pakhiddey, Adv.
Shivi Sethi, Adv.
Mr. Abhay Kumar, AOR
Mr. Vineet Kr. Singh, Adv.
Mr. Himanshu, Adv.
Mr. Saurabh Mishra, Adv.

UPON hearing the counsel the Court made the following O R D E R $\,$

Let the matter be listed on 22^{nd} November, 2017, for final disposal.

Pleadings shall be completed from all spectrum by that time.

In the meantime, there shall be stay of the operation of the judgment dated 2nd December, 2016, passed by the High Court of Delhi in Writ Petition (C) Nos.250 of 2009 and 7102 of 2011.

(Chetan Kumar)(H.S. Parasher)Court MasterAssistant Registrar